

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

21. C.P.(IB) -1210(MB)/2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2024**

**NAME OF THE PARTIES: Nagarwalla Engineering Company Private  
Limited**

**V/s**

**M/S Omkar Realtors & Developers  
Private Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Rohit Gupta appeared for the Operational Creditor. Adv. Sonali Jain appeared for the Corporate Debtor. Pleadings are complete. Counsel for the Operational Creditor seeks time to argue the matter as the Corporate Debtor is trying to settle the matter. At the request of the parties, list the matter on **05.06.2024** for final hearing. It is further made clear that no adjournment shall be granted on the ground of settlement.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

24.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**